



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu.

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**Notification**

Jammu, the 21<sup>st</sup> of March, 2017

**SRO 129** .- In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax on all imports of machinery/equipments and other materials by contractors to be engaged by M/S Chenab Valley Power Projects (P) Limited related to the Pakaldul Hydro-Electric Project provided that contractors so engaged shall furnish a certificate to be obtained from Chief Engineer of M/S Chenab Valley Power Projects (P) Limited to the effect that the imports so being made are required for the bonafide use of the construction work related to Pakaldul Hydro-Electric Project only.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government  
Finance Department

No. ET/Estt/161/2013

Dated:-21-03-2017

Copy to the:-

1. Commissioner/Secretary to Government, Power Development Department.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Excise Commissioner, J&K, Jammu.
4. Commissioner, Commercial Taxes Department, J&K, Jammu.
5. Deputy Commissioner, Commercial Taxes, Check Post, Lakhanpur.
6. OSD to Hon'ble Minister for Finance.
7. Special Assistant to Hon'ble Minister of State for Finance.
8. Private Secretary to Commissioner/Secretary, Finance.
9. M/S Chenab Valley Power Projects (P) Limited.
10. Stock file/Incharge website, Finance.

(T.K. Bhat), KAS

Additional Secretary to Government  
Finance Department